

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 330**  
**(IB)-597(PB)/2017**

**IN THE MATTER OF:**

Oriental Bank of Commerce

..... Petitioners/Applicant

v.

M/s. Sonear Industries Ltd. & Anr.

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016(CIRP)**

**Order delivered on 13.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Ms. Shivani Kadam,

For the Respondent

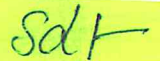
Mr. Abhilash Attri, Adv.

**ORDER**

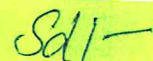
**CA-293(PB)/2019**

The counsel for the Resolution Professional is directed to produce the information memorandum particularly in respect of the assets of the company including the land for which two resolution plan applicant made an offer of Rs. 17 crores. The stand now taken is that the offer was made on the understanding that the land belongs to the company whereas it belongs to the Ex-Director and it was on lease with the company. If that is the position then how the resolution plan applicant has made offer in respect of land is not understood.

List on 27.03.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**